

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 335/MP/2024**

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with the provisions of PPA dated 26.12.2005 and the Tariff Regulations of CERC – seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal.

Petitioner : Power Company of Karnataka Limited and 5 others

Respondents : Udupi Power Corporation Limited

Date of Hearing : **13.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri S. Vallinayagam, Advocate, PCKL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present Petition had been filed for adherence to the methodology prescribed in the order dated 13.1.2023 in Petition No. 155/MP/2019 for calculating the landed cost of coal for the period from April 2019 to May 2020, and for the adjustment of revenues earned by the Respondent from the sale of fly ash and jetty usage to third parties, in accordance with the PPA and extant Regulations.

2. The Commission, after hearing the parties, directed as under:
  - (a) Admit and Issue notice to the Respondents
  - (b) The Respondent is permitted to file its reply on or before **17.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **10.3.2025**.
4. The Petition will be listed for hearing on **19.3.2025**.

**By order of the Commission**

*Sd/-*  
**(B. Sreekumar)**  
**Joint Chief (Law)**

